

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1397/94.

Dt. of Decision : 17.11.94.

- | | |
|---------------------------|--------------------------------|
| 1. G. Galaiah | 50. B. Satyanarayana Reddy |
| 2. G. Satyanarayana | 51. Kantimahanti Lakshmanarao |
| 3. K. Venkateswarlu | 52. Vege Suresh Babu |
| 4. K. Koti Suryam | 53. Devineni Nageswararao |
| 5. Azeez Baig | 54. Doppalapudi Ramakrishnarao |
| 6. P. Balaramaprasad | 55. MBV Ramanjaneyulu |
| 7. M. Venkata Mohan | 56. Y. Prasada Rao |
| 8. B.V. Narayana | 57. BLN Singh |
| 9. N. Venkateswara Rao | 58. B. Srihari Rao |
| 10. V. Venkata Ratnam | 59. Smt. B Chandravani |
| 11. G.V. Krishna Rao | 60. V. Baburao |
| 12. V. Butchi Babu | 61. G. Bhavani |
| 13. K. Venkateswara Rao | 62. KV Ramani |
| 14. G. Ramakrishna Rao | 63. K. Vanajakshi |
| 15. V. Srinivas | 64. J. Madhavarao |
| 16. S.A. Rahim | 65. A. Narayana Swamy |
| 17. B.V. Satyanarayana | 66. Ch. Jayaram |
| 18. K. Sahadevudu | 67. SDVV Prasad Reddy |
| 19. R. Lingeswara Rao | 68. NVS Henri |
| 20. T. Haribabu | 69. K. Louis Babu |
| 21. P. Sambasiva Rao | 70. K. Bhojya |
| 22. K. Madhusudhana Rao | 71. B. Joseph Carlo |
| 23. K. Sitaramaswamy | 72. K.V. Krishnajirao |
| 24. V. Madhuri Devi | 73. K. Sreerama Murthy |
| 25. Y. Chiranjeevi Rao | 74. N. Koteswararao |
| 26. Md. J. Basha | 75. Sk. Sambaiah |
| 27. M. Santanarao | 76. S. Purnachandrarao |
| 28. G. Krishna Prasad | 77. A. Chandramouleswara Rao |
| 29. A.S.C. Bose | 78. G. Seetha Ramaiah |
| 30. N.V. Chalapathi Rao | 79. E. Sivaiah |
| 32. S. Ramesh | 81. K. Ludhuraaju |
| 33. B.S.S. Mohanrao | 82. D. Ravindra Babu |
| 34. P. Seetamma | 83. D.K. Subbarao |
| 35. P. Venkateswararao | 84. M. Sambaiah |
| 36. S. Francis | 85. K. Boez |
| 37. D. Vailabherao | 86. B. Nageswararao |
| 38. VNV Mohan Rao | 87. B. Subbarao |
| 39. M. Venkateswararao-II | 88. I. Sivarampasad |
| 40. B. Devarayulu | 89. T.N. Govindarajan |
| 41. M. Sankara Babu | 90. K. Suresh |
| 42. S. Seshatalpasai | 91. P.N. Vittal Rao |
| 43. K. Krishna Reddy | 92. UV Mohanrao |
| 44. NVSSPRV Prasad | 93. K.V. Raju |
| 45. Ch. CBSS Prasad | 94. M. Hanumantharao |
| 46. G. Ashok Kumar | 95. J. Satyanarayanarao |
| 47. G. Suresh Babu | 96. K.V. Rama Prasad |
| 48. K. Mohanarao | 97. K. Narasimhulu |
| 49. VV Rama Krishna | 98. K. Venkaiah |

.. Applicants.

Vs

1. Union of India, rep. by the Secretary,
Telecommunications, Sanchar Bhavan,
Ashoka Road, New Delhi-110 001.

2. Chief General Manager,
Telecom Circle,
Andhra Pradesh,
Hyderabad-500 001.
3. General Manager, Telecom District
Vijayawada, Vijayawada.
4. Divisional Engineer, IInd Line,
Maintenance, Vijayawada.
5. Director, Maintenance, STSR,
Vijayawada.
6. General Manager, Telecom District
Guntur, Guntur.
7. Telecom District Engineer,
Ongole, Prakasam District.
8. General Manager, Hyderabad Telecom
District, Hyderabad.
9. Telecom, District Engineer,
Nizamabad.
10. Telecom District Engineer,
Karimnagar.
11. Telecom District Engineer,
Tirupathi.

.. Respondents.

Counsel for the Applicants : Mr. P.N.A.Christian
Counsel for the Respondents : Mr. N.V.Raghava Reddy,
Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A.No.1397/94.

Date: 17-11-1994.

J U D G M E N T

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri P.N.A.Christian, learned counsel for the applicants and Sri N.V.Raghava Reddy, learned Standing Counsel for the respondents.

2. The applicants herein numbering 98 are direct recruit Technicians, presently employed in Telecommunications Department, A.P. Region. The cause title of the OA shows the place of working/ ^{of each applicant} and Controlling Officers under whom they are working. All the concerned Telecommunications officials of the respective regions, who have to implement the orders have been impleaded as party respondents in the O.A. The applicants were selected and recruited prior to 1-1-1986. Training period was over prior to 1-1-1986. This OA was filed for treating the training period as service for the purpose of notional increments and to extend the monetary benefits from 1.10.1990.

3. The Bangalore Bench of the Central Administrative Tribunal by Judgment dt. 26-3-1993 in OA No.156/92 held that the Technicians and other categories who were recruited prior to 1-1-1986 and who had even undergone training prior to 1-1-1986 should also be given the benefit of treating the period of training as service for fixing increments notionally and for giving the monetary benefits from 1.10.1990 in terms of O.M. dt. 22.10.1990.

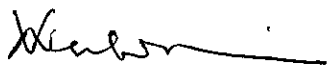
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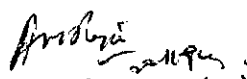
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4. As per the above judgment, the respondents are directed to treat the period of training of the applicants as service for fixation of the increments notionally and they should be given the monetary benefits from 1.10.1990. The OA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated 17th November, 1994.

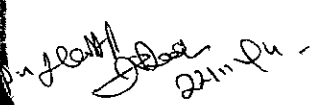

Deputy Registrar (J) CC

Grh.

To

1. The Secretary, Telecommunications, Union of India, Sanchar Bhavan, Ashoka Road, New Delhi.
2. The Chief General Manager, Telecom Circle, A.P. Hyderabad-1.
3. The General Manager, Telecom Dist. Vijayawada, Vijayawada.
4. The Divisional Engineer, IInd Line, Maintenance, Vijayawada.
5. The Director, Maintenance, STSR, Vijayawada.
6. The General Manager, Telecom Dist. Guntur, Guntur.
7. The Telecom Dist. Engineer, Ongole, Prakasam Dist.
8. The General Manager, Hyderabad Telecom Dist. Hyderabad.
9. The Telecom Dist. Engineer, Nizamabad.
10. The Telecom District Engineer, Karimnagar.
11. The Telecom Dist. Engineer, Tirupati.
12. One copy to Mr. P. N. A. Christian, Advocate, CAT. Hyd.
13. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC. CAT. Hyd.
14. One copy to Library, CAT. Hyd.
15. One spare copy.

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TYPED BY

COMPARED BY

CHECKED

APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A.M.N)

DATED: 17-11-1994

~~ORDER~~/JUDGMENT:

M.A./R.A/C.A.No.

in

O.A.No. 1397/94.

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected

No order as to costs.

Pvm

